

provisions of RERA, home-buyer/allottee is entitled to claim refund of amount paid to promoter along with interest and compensation if the promoter fails to give possession in accordance with the terms of the agreement executed between allottee and promoter. Moreover, where the allottee does not claim refund, the promoter has to pay interest for every month of delay till the handing over of possession.

Corruption in construction of housing facilities

†2018. SHRIMATI KANTA KARDAM: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the cases of irregularities and corruption in construction of houses to provide basic housing facilities to urban poor in place of slums have come to the notice of Government;
- (b) if so, the details thereof during the last five years; and
- (c) the details of the action taken along with outcome thereof in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) 'Land' and 'Colonisation' being the State subjects, the State/Union Territory (UT) Governments frame policies and implement schemes for providing housing to the people living in slums. All the State/UT Governments have reported that no cases of irregularities and corruption in construction of houses to provide basic housing facilities to urban poor in place of slums have come to their notice.

Incentives to companies providing employment to SCs/STs

2019. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government are considering to give incentives to Public and Private Companies recruiting more Scheduled Caste (SC) and Scheduled Tribe (ST) candidates;
- (b) if so, the details thereof; and
- (c) whether Government have any data regarding category OC/OBC/SC/ST-wise break up employment provided in public and private companies, if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The Personnel and Recruitment Policies in respect of appointments against below Board level posts are formulated by the management of respective Public Sector Enterprises (PSE). However, on matters of general importance, policy guidelines are issued by the Government of India to the enterprises which are to be kept in view by the latter while framing their individual corporate policies. Furthermore, formal Presidential Directives are issued to Public Sector Enterprises (PSE) by the concerned administrative Ministries to ensure reservation in regard to employment for Scheduled Castes, Scheduled Tribes and Other Backward Classes (OBCs), on similar lines as applicable in the Central Government Ministries/ Departments.

(c) There is no reservation for SC/ST and OBCs in the Private Companies, however Employment position including data regarding SC/ST & OBC wise break up in Central Public Service Enterprises are given below:

Representation of SC/ST & OBC as on 31-3-2019

SC	ST	OBC
180780	101627	197428

Source: Public Enterprises Survey 2018-19

Beneficiaries under PM-SYM yojana

†2020. SHRI HARNATH SINGH YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the category-wise and State-wise number of people who are eligible to avail benefits under the Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) Yojana; and

(b) the State-wise number of the workers who have got themselves registered to avail benefits under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Ministry of Labour and Employment has launched Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for old age protection of Unorganised Workers, in the form of monthly pension, which is a voluntary and contributory pension scheme for providing monthly minimum assured pension of ₹3,000/- on attaining the age of 60 years. The unorganised workers in the age group

†Original notice of the question was received in Hindi.